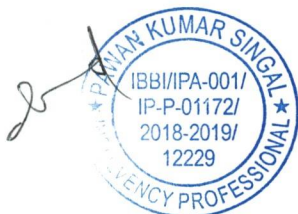


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
NEXTRA TELESERVICES PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Nextra Teleservices Private Limited
2.	Date of incorporation of corporate debtor 24-06-2006
3.	Authority under which corporate debtor is incorporated / registered ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U64204DL2006PTC150077
5.	Address of the registered office and principal office (if any) of corporate debtor Regd. Office: 83, Chilla Village (Near Fraser Suites Hotel), Mayur Vihar, Phase-1, Delhi- 110091
6.	Insolvency commencement date in respect of corporate debtor 19-11-2024
7.	Estimated date of closure of insolvency resolution process 18-05-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name : Pawan Kumar Singal Regn. No : IBBI/IPA-001/IP-P01172/2018-2019/12229
9.	Address and e-mail of the interim resolution professional, as registered with the Board <u>Address:</u> MP 114, Pitampura, Delhi 110034 <u>Email :</u> pawansingal50@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 8/28, 3 rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi -110005 Email : cirp.nextra@gmail.com
11.	Last date for submission of claims 03-12-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a) Web link: https://www.avmresolution.com/legal-framework/ibc-forms https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable b) Not Applicable



Notice is hereby given that the National Company Law Tribunal, **New Delhi, Principal Bench**, has ordered the commencement of a corporate insolvency resolution process of the **Nextra Teleservices Private Limited** on 19-11-2024.

The creditors of Nextra Teleservices Private Limited, are hereby called upon to submit their claims with proof on or before **03-12-2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Pawan Kumar Singal
Interim Resolution Professional
Nextra Teleservices Private Limited
Reg No : IBBI/IPA-001/IP-P01172/2018-2019/12229
AFA Valid upto 30-06-2025

Date : 21.11.2024
Place : New Delhi

